

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 486 of 2020

IN THE MATTER OF:

**Anuj Jain, Interim Resolution Professional
Jaypee Infratech Limited**

...Appellant

Versus

NBCC (India) Ltd. & Ors.

...Respondents

Present:

**For Appellant: Mr. Sumant Batra and Ms. Niharika Sharma,
Advocates.**

**For Respondents: Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for
R-1 (NBCC).**

**Mr. Bishwajit Dubey, Mr. Uday Khare and Mr. Aditya
Marwah, Advocates for R-2 (CoC – through IDBI).**

Mr. Vishal Gupta, Advocate for R-3.

Ms. Misha, Advocate for ICICI.

Mr. Amar Gupta, Advocate for YEIDA

**O R D E R
(Through Virtual Mode)**

19.06.2020 Parties may complete the pleadings within two weeks.

Ms. Misha, Advocate representing ICICI Bank Ltd. seeks impleadment. Let a properly constituted application be filed in this regard. Mr. Amar Gupta, learned counsel for Yamuna Expressway Industrial Development Authority (YEIDA) submits that YEIDA is a necessary party and is required to be impleaded as party respondent. He may file an application in this regard.

List this appeal 'for admission (after notice)' on **10th July, 2020**.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

am/gc